

COMMITTEE ON MEMBERS OF PARLIAMENT

LOCAL AREA DEVELOPMENT SCHEME

NINTH REPORT

(THIRTEENTH LOK SABHA)

Ministry of Statistics and Programme Implementation 'Proposals to amend Guidelines on MPLADS'

[Action taken on the recommendations contained in the Second Report (13th Lok Sabha) of the Committee on Members of Parliament Local Area Development Scheme on Proposals to amend Guidelines on MPLADS]

Presented to Hon'ble Speaker

LOK SABHA SECRETARIAT

NEW DELHI

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COMPOSITION OF THE MPLADS COMMITTEE

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3. Shri Arun Kumar
4. Dr. Baliram

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3. **Shri R.N. Kalra** - **Chief Principal Private Secretary**
4. **Shri S.C.Kaliraman** - **Assistant Director**

INTRODUCTION

I, the Chairman of the Committee on Members of Parliament Local Area Development Scheme (MPLADS) (2001) having been authorised by the Committee to submit the Report on their behalf, present this Report on the Action Taken by the Government on the recommendations contained in the Second Report (13th Lok Sabha) of the Committee on the Ministry of Statistics and Programme Implementation 'Proposals to amend Guidelines on MPLADS.'

2. The Second Report (13th Lok Sabha) was presented to Lok Sabha on 22 August, 2000. The Government furnished the replies indicating action taken on all the recommendations on

23 November, 2000. The draft action taken report was considered and adopted by the Committee on MPLADS at their sitting held on 12 December, 2001.

3. An analysis of action taken by the Government on the recommendations contained in the Second Report (13th Lok Sabha) of the Committee is given in the [Appendix-II](#).

4. For facility of reference, the observations/recommendations of the Committee have been printed in bold letters in the body of the Report.

Dr. BOLLA BULLI RAMAIAH

Chairman, Committee on Members of Parliament Local Area Development Scheme

New Delhi

12 December, 2001 / 21 Agrahayana , 1923(S)

CHAPTER - I

REPORT

This Report of the Committee on Members of Parliament Local Area Development Scheme deals with the action taken by the Government on the observations/ recommendations contained in their Second Report (13th Lok Sabha) on **Proposals to amend Guidelines on MPLADS** in respect of the Ministry of Statistics and Programme Implementation. The Second Report (13th Lok Sabha) of the Committee was presented to Lok Sabha on 22 August, 2000.

2. Action taken notes have been received from the Ministry of Statistics and Programme Implementation, Government of India on all the 25 observations/ recommendations. These have been categorised as follows:-

(i) Recommendations/Observations which have been accepted by the Government:-

Serial Nos.: 1 (Para 1.6), 2 (Para 1.7), 3 (Para 2.5), 5 (Para 3.5), 7 (Para 4.4), 9 (Para 4.6), 16 (Para 6.5), 17 (Para 7.4), and 24 (Para 12.4).(Chapter II)

(ii) Recommendations/Observations which the Committee do not desire to pursue in view of the reply of the Government:-

Serial Nos.: 6 (Para 3.6), 13 (Para 4.11) and 15 (Para 5.5).(Chapter III)

(iii) Recommendations/Observations in respect of which replies of the Government have not been accepted by the Committee:-

Serial No. 12 (Para 4.10)(Chapter IV)

(iv) Recommendations/observations in respect of which final replies of the Government are still awaited:-

Serial Nos. 4 (Para 3.4), 8 (Para 4.5), 10 (Para 4.7), 11 (Para 4.9), 14 (Para 4.12), 18 (Para 8.5), 19 (Para 9.5), 20 (Para 9.6), 21 (Para 9.7), 22 (Para 10.3), 23 (Para 11.2) and 25 (Para 13.3) (Chapter V)

3. **The Committee desire that final replies in respect of the recommendations for which interim replies have been given by the Government stating that “the proposals alongwith the recommendations of the Lok Sabha Committee on MPLADS have been forwarded to the Rajya Sabha Committee on MPLADS”, should be expedited from the latter and furnish the same to them without any further delay.**

4. The Committee will now deal with the action taken by the Government on some of their observations/ recommendations in the succeeding paragraphs.

Enhancement in the annual allocation of MPLADS funds for Members of Parliament (Para 4.10)

5. The Committee on MPLADS after having considered the position stated by the Ministry of Statistics and Programme Implementation in Lok Sabha that allocation of MPLADS funds could not be enhanced from the present Rs. 2 crore, had in paragraph 4.10, in their Second Report recommended as follows:-

“The Committee note the proposal for enhancing allocation in MP quota fund. The Committee on consideration of the position stated by the Ministry that “MOS (S&PI) has already announced in Lok Sabha on 10 May, 2000 that allocation of MPLADS funds cannot be enhanced from Rs. 2.00 crore”, recommend that the allocation of MPLADS funds should be enhanced to Rs. 3.00 crore per Member to meet the requirement of developmental works in their constituencies.”

6. The Ministry of Statistics and Programme Implementation vide their action taken reply in respect of the above recommendation have stated as under:-

“The matter has been reconsidered by the Ministry and it has been decided not to change the present level of allocation of Rs. 2 crore per MP per year.”

7. **The Committee note with concern the position stated by the Ministry of Statistics and Programme Implementation and are not satisfied with the reply of the Government. They are of the view that a variety of works based on the locally felt needs are being taken up under the MPLAD Scheme which contribute to the well being of the general public. Some welfare works like construction of school buildings, community halls, library buildings, roads, hospital buildings, drinking water facilities, ambulances for Government hospitals and reputed service organisations, installation of computers in Government and Government aided schools have been taken up under the Scheme since its inception for the benefit of the common people. The Committee feel that despite several requests by hon’ble Members of Parliament, after 1998, the Government have not made any enhancement in the allocation of funds under the Scheme. Whereas, the phenomenon of continual cost escalation of every item in day to day life is very much prevalent. In such a scenario, it is difficult for Members of Parliament to keep pace with development tempo in their vast constituencies with the meagre amount of Rs. 2 crore presently allocated under the Scheme. In view of the foregoing and also to meet the growing demands for developmental work of the people of their constituencies, the Committee reiterate and strongly recommend that if not more, the Government must enhance at least upto Rs. 5 crore from the present Rs. 2 crore in the allocation of funds for the Members of Parliament under MPLAD Scheme. The Committee hope that the Government would reconsider their decision and take prompt action to implement this recommendation of the Committee.**

Appendix-II

APPENDIX

(Vide Para 3 of the Introduction)

ANALYSIS OF THE ACTION TAKEN BY GOVERNMENT ON THE RECOMMENDATIONS CONTAINED IN THE SECOND REPORT OF THE COMMITTEE ON MPLADS (THIRTEENTH LOK SABHA) ON PROPOSALS TO AMEND GUIDELINES ON MPLADS OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

Total

% of Total

(i)	Total number of recommendations	25	
(ii)	Recommendations/Observations which have been accepted by the Government.	9	36.00
(iii)	Recommendations/Observations which the Committee do not desire to pursue in view of the reply of the Government.	3	12.00
(iv)	Recommendations/Observations in respect of which replies of Government have not been accepted by the Committee.	1	04.00
(v)	Recommendations/Observations in respect of which final replies of the Government are still awaited.	12	48.00

CHAPTER II

RECOMMENDATIONS/OBSERVATIONS WHICH HAVE BEEN ACCEPTED BY THE GOVERNMENT

Recommendation (SI. No. 1, Para 1.6)

The Committee peruse the proposal for providing a vehicle to MP for inspection of works executed under MPLAD Scheme. The Committee feel that vehicle was not to be purchased every year and it would be a one time affair. The Committee further note that five to seven per cent of interest accrued on MPLADS funds should be earmarked for purchase of vehicle so that Members could periodically inspect ongoing works in their constituencies. In the opinion of the Committee, such step would have a tremendous effects on delivering goods to the public.

The Committee also express their views that the vehicle be kept with the District Collector who should be the custodian and provide it to MP on request and it would be meant for MP only. This vehicle could also be used for monitoring developmental works in the constituency. The Committee also desire that there should be a ceiling on maintenance expenditure of the vehicle.

Recommendation (SI. No.2, Para 1.7)

During the course of evidence with the representatives of the Ministry of Statistics and Programme Implementation on 26 July, 2000 the Committee deliberated over the matter for providing a vehicle to MP for inspection of works being executed under the Scheme of MPLAD. The Committee recommended that the concerned District Collector/Magistrate should provide a vehicle to the MP for inspection of works executed under MPLADS in his parliamentary constituency.

Reply of the Government

Instructions have been issued to all the District Collectors/District Magistrates/Deputy Commissioners to make available, as far as possible, vehicle to MPs for inspection of works taken up under MPLADS funds out of State Government.

Recommendation (SI. No.3, Para 2.5)

The Committee note the proposal of the Hon'ble Minister of Petroleum and Natural Gas for use of MPLADS Funds for providing LPG cylinder and regulator to women below poverty line. The Committee while not approving the proposal of the Hon'ble Minister agree with the views of the Ministry of Statistics and Programme Implementation in this regard that the proposal for contributing Rs. 1000/- for each gas connection from MPLADS Funds cannot be accepted as it was prohibited under item 4 Appendix 2 of the Guidelines. The Committee note that the proposal of hon'ble Minister is not in conformity with the objectives of MPLAD Scheme. Hence, the MPLADS Funds cannot be used for individual benefits.

Reply of the Government

The Rajya Sabha Committee on MPLADS has also not agreed with the proposal. No further action is, therefore, required in the matter.

Recommendation (SI. No.5, Para 3.5)

In regard to clause 6.1 of the Guidelines on MPLADS, the Committee recommend that it may be amended to read as follows:-

“.....with the name of MP shall permanently and prominently be erected at the sites.”

Reply of the Government

The provision regarding erection of signboards at the work-sites contained in para 6.1 of the Guidelines have been amended to read as follows:-

“In order that people become aware that particular works have been executed with MPLADS funds, signboards carrying the inscription “MPLADS work” with the name of the MP may be permanently and prominently erected at the sites.”

Recommendation (SI. No.7, Para 4.4)

The Committee note the suggestion. While agreeing with the reply of the Ministry in this regard the Committee recommend that as per criteria approved for release of funds, expenditure statement showing unsanctioned balance less than Rs. 1.00 crore (recently raised from Rs. 50.00 lakh to Rs. 1.00 crore) might be required.

Reply of the Government

As the utilisation certificates are not insisted upon for release of funds and the Committee agreed the continuation of the system of asking for statement showing unsanctioned balance of less than Rs. One crore, no further action is, therefore, required.

Recommendation (SI. No.9, Para 4.6)

The Committee while taking note of the views of the Ministry of Statistics and Programme Implementation in this regard recommend that any specific case of abnormal delay in transfer of funds from Nodal District to other districts should be enquired into, if brought to the notice of the Ministry.

Reply of the Government

The recommendation of the Committee has been noted for compliance. The Ministry in fact enquires into such matters if they are brought to its notice.

Recommendation (SI. No.16, Para 6.5)

The Committee note the position stated by the Ministry of Statistics and Programme Implementation in their comments that the request to allow E-Governance and development of related software under MPLADS would basically require allowing implementation of computer scheme in Government offices which was not allowed at present. The computer scheme was allowed under MPLADS for Government aided educational institutions only, for the benefit of student community.

As regards maintenance of accounts and issue of pass books, the Committee note that the accounts for MPLADS were being maintained by the District Heads as per the established procedures of the concerned State Governments. The Collectors are to open separate books of account in the nationalised Banks in respect of each MP for which photocopies of updated passbooks would be made available to concerned MP by 10th of every alternate month.

Reply of the Government

- (a) As the Committee agreed not to allow E-Governance in Government offices, no further action is required.
- (b) Instructions have already been issued on 7.8.2000 to all the District Heads for making available to the concerned MPs by 10th of every alternate month the photocopies of the updated passbooks. No further action is, therefore, required to be taken in the matter.

Recommendation (SI. No.17, Para 7.4)

The Committee note the proposal and position stated by the Ministry of Statistics and Programme Implementation in their comments that under the MPLAD Scheme, works of capital nature leading to creation of durable assets for public use can be taken up. Again Guidelines on MPLADS lay down specific restrictions on construction of office buildings.

Reply of the Government

The Committee have agreed with the views of this Ministry. There is, therefore, no further action is required to be taken.

Recommendation (SI. No.24, Para 12.4)

The Committee note the proposal regarding involvement of MPs in the distribution of MPLADS cheques to the beneficiaries under the MPLAD Scheme. In the opinion of the Committee, the concerned District Collector/Magistrate should write to the MP informing him about the time of inauguration of the completed projects under MPLADS so that he could be present at the occasion. The Committee recommend that the concerned MP, if he so desires, might be asked to distribute the cheques to the beneficiary/implementing agency under the MPLADS.

Reply of the Government

- (i) Instructions have been issued to all the District Heads to inform the concerned MP about the time and venue of the inaugural function, if any, to be held for projects completed under MPLADS.
- (ii) The matter has been considered in the Ministry. It has been decided that it would be better to leave the matters like handling of cheques to the implementing agencies/officers.

CHAPTER III

RECOMMENDATIONS/OBSERVATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF THE REPLY OF THE GOVERNMENT

Recommendation (SI. No.6, Para 3.6)

The Committee on consideration of the proposal of Hon'ble Chairman, Committee on MPLADS regarding contribution of Rs. 5 lakh out of MPLADS Funds for Internet Dhabas in all Block/Mandal Headquarters in the country recommend that funds should be provided for this purpose as it fell under the infrastructure category.

Reply of the Government

The proposal to allow internet Dhabas in all block/mandal headquarters in the country would mean allowing installation of computers with internet facilities in Government offices. In another recommendation contained at Para 6.5 of this report for allowing E-Governance under MPLADS, the Committee had agreed with the views of the Ministry that implementation of computer schemes in Government offices should not be allowed. Therefore, the Lok Sabha Committee on MPLADS may be requested to reconsider the proposal in the light of the fact that at present, installation of computers is permitted only in Government and Government aided educational institutions and also the recommendation contained in para 6.5 of the Report.

Recommendation (SI. No.13, Para 4.11)

The Committee note the proposal and approve the position stated by the Ministry in this regard that MPLADS funds can be allowed for construction of Community Halls and Community Mandapams. Construction of buildings for Mahila Mandals can also be taken up.

Reply of the Government

As the construction of community halls is already permitted under the scheme, no further action is required.

Recommendation (SI. No.15, Para 5.5)

The Committee note the proposal of the hon'ble Member and agree with the views of the Ministry of Statistics and Programme Implementation in this regard that the basic objective of the MPLAD Scheme was to take up works which were developmental in nature and lead to creation of durable assets for use by the general public. Any work relating to private enterprise or creation of asset for individual benefit has been specifically prohibited. That is why commercial organisations, trusts, registered societies, private institutions or cooperative institutions have been put in Appendix-2, SI. No. 2 and have been covered under the prohibited category. The type of beneficiaries indicated by the Hon'ble MP were registered societies not covered under MPLADS as the benefit would accrue to a group of persons only and not the general public, which would be against the objectives of the scheme.

The Committee desire that the Ministry of Statistics and Programme Implementation as assured during evidence should take up the matter with the State Government of Maharashtra for relaxation of certain restrictions imposed in this regard to obviate difficulties of small/marginal farmers in all States including Maharashtra.

Reply of the Government

The Government of Maharashtra has been requested for non-insistence of the restriction on farmers to get themselves registered as a society for availing benefits particularly under MPLADS.

CHAPTER IV

RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH REPLIES OF GOVERNMENT HAVE NOT BEEN ACCEPTED BY THE COMMITTEE

Recommendation (SI. No.12, Para 4.10)

The Committee note the proposal for enhancing allocation in MP quota fund. The Committee on consideration of the position stated by the Ministry that “MOS (S&PI) has already announced in Lok Sabha on 10 May, 2000 that allocation of MPLADS funds cannot be enhanced from Rs. 2.00 crore”, recommend that the allocation of MPLADS funds should be enhanced upto Rs. 3.00 crore per Member to meet the requirement of developmental works in their vast constituencies.

Reply of the Government

The matter has been reconsidered by the Ministry and it has been decided not to change the present level of allocation of Rs. 2 crore per MP per year.

CHAPTER V

RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH FINAL REPLIES OF THE GOVERNMENT ARE STILL AWAITED

Recommendation (SI. No.4, Para 3.4)

The Committee note the position stated by the Ministry of Statistics and Programme Implementation in their comments on the various suggestions. In regard to purchase of artificial limbs and cycles for distribution to disabled persons under MPLADS, the Committee recommend that provisions should be made to provide artificial limbs and cycles for disabled persons under MPLADS to a fixed number of needy persons in a year in the presence of State Government officials.

Reply of the Government

The proposal alongwith the recommendation of the Lok Sabha Committee on MPLADS has been forwarded to the Rajya Sabha Committee on MPLADS. Further action will be taken on receipt of recommendation of the Rajya Sabha Committee.

Recommendation (SI. No.8, Para 4.5)

On consideration of proposal to amend Guidelines on MPLAD Scheme in this regard, the Committee recommend that clause 3.2 of the Guidelines on MPLADS might be amended to read as follows :

“As far as possible, all sanctions of works should be accorded within 30 days from the date of receipt of proposal from the concerned MP.”

Reply of the Government

The proposal alongwith the recommendation of the Lok Sabha Committee on MPLADS has been forwarded to the Rajya Sabha Committee on MPLADS. Further action will be taken on receipt of recommendation of the Rajya Sabha Committee.

Recommendation (SI. No.10, Para 4.7)

The Committee note the proposal and the position stated by the Ministry of Statistics and Programme Implementation in this regard that the works upto Rs. one lakh can be executed

departmentally by State Government Agencies to avoid any delay as provided in Para 3.5 of the Guidelines on MPLADS. Tendering for works less than Rs. one lakh should be avoided as far as possible.

Reply of the Government

The proposal alongwith the recommendation of the Lok Sabha Committee on MPLADS has been forwarded to the Rajya Sabha Committee on MPLADS. Further action will be taken on receipt of recommendation of the Rajya Sabha Committee.

Recommendation (SI. No.11, Para 4.9)

The Committee note the above suggestions. The Committee further note that as per latest existing instructions, the MPLADS funds are required to be kept in the nationalised banks only,

by opening separate accounts in respect of each MP. There has been requests from MPs that they should be provided photocopies of the passbooks for knowing the pace of utilisation of funds and the balance available in their accounts. The matter has been considered by Government and it has been decided that photocopies of updated passbooks would be made available to the concerned MPs by 10th of every alternate month. The Committee also feel that there is no harm in agreeing to the suggestion that 'depositing the funds in Nationalized Banks should be made in consultation with the concerned MP'. The Committee desire that the existing instructions should be reiterated to all DCs for compliance by the Ministry of Statistics and Programme Implementation.

Reply of the Government

The proposal alongwith the recommendation of the Lok Sabha Committee on MPLADS has been forwarded to the Rajya Sabha Committee on MPLADS. Further action will be taken on receipt of recommendation of the Rajya Sabha Committee.

Recommendation (SI. No.14, Para 4.12)

The Committee note the proposal and while agreeing with the views of the Ministry in this regard that the Guidelines already specifically prohibit construction of Office Buildings, Residential Buildings and other buildings relating to Central or State Governments Departments, Agencies or Organisations, however, recommend that the Panchayat Raj offices should not be covered by this restriction.

Reply of the Government

The proposal alongwith the recommendation of the Lok Sabha Committee on MPLADS has been forwarded to the Rajya Sabha Committee on MPLADS. Further action will be taken on receipt of recommendation of the Rajya Sabha Committee.

Recommendation (SI. No.18, Para 8.5)

The Committee note the proposal of hon'ble Member regarding use of MPLADS funds for purchase of storage refrigerator for Blood Banks. They, while taking note of the position stated by the Ministry that purchase of refrigerator cannot be allowed under MPLADS as the same was classifiable under inventory item, however, are of the view that relaxation might be made for allowing purchase of storage refrigerator for blood banks as the blood preserved in such refrigerator can save precious lives. The Committee, therefore, recommend that item No. 23 of the Illustrative List of works that can be taken up under MPLADS might be amended to read as follows :

“Procurement of hospital equipment like X-Ray machines, ambulances and storage refrigerator for Blood Banks for Government Hospitals and setting up of mobile dispensaries in rural areas by Government Panchayati Institutions. Ambulance can be provided to reputed service organisations like Red Cross, Ramakrishna Mission etc.”

Reply of the Government

The Rajya Sabha Committee on MPLADS did not favour the idea of purchase of storage refrigerator for blood banks. Keeping in view the recommendation of the Lok Sabha Committee on MPLADS, the matter has been taken up with the Rajya Sabha Committee on MPLADS again.

Recommendation (SI. No.19, Para 9.5)

The Committee note the proposal for allowing Rajya Sabha MPs to take up works under MPLADS outside the State of their election and agree with the views of the Ministry of Statistics and Programme Implementation that as per para 1.2 of the Guidelines on MPLADS,

Rajya Sabha MPs can select works in one or more districts from the State from where they have been elected. Thus, the Rajya Sabha MPs are not allowed, at present, to spend MPLADS funds outside the State of their election. The Committee also feel that let the matter might be first considered by the Committee on MPLADS (Rajya Sabha) as prima facie it comes under their domain.

Reply of the Government

The proposal is already pending before the Rajya Sabha Committee on MPLADS for their recommendation. Further action can be taken on receipt of recommendation from the Rajya Sabha Committee.

Recommendation (SI. No.20, Para 9.6)

The Committee note the proposal regarding utilisation of MPLADS funds for construction of Hall or Auditorium, Library Building for Bar Association. The Committee peruse the position stated by the Ministry of Statistics and Programme Implementation in this regard that the Guidelines do not permit construction of office buildings, residential buildings and other buildings relating to Central and State Governments Departments, agencies and organisations. Therefore, the construction of hall or auditorium for Bar Association, if these form part of a court, would be covered by this restriction contained in item 1 Appendix 2 of the Guidelines. If the halls for Bar Associations are to be constructed for trusts, societies or private institutions, they are prohibited as per item 2 Appendix 2 of the Guidelines. Moreover, if these halls are to be used by a particular group and are not available for use by public in general, the same might not be undertaken.

The Committee while not accepting the aforesaid views of the Ministry in this regard recommend inter-alia that an amendment might be made by adding Item No. 26(i) in the Illustrative List of Works Appendix I that can be taken up under MPLADS to read as follows:-

“26(i) Construction of Halls/Auditorium/Library Building for Bar Association.”

Reply of the Government

The proposal is already pending before the Rajya Sabha Committee on MPLADS. Further action can be taken on receipt of recommendation from the Rajya Sabha Committee.

Recommendation (SI. No.21, Para 9.7)

In this context, the Committee also note the proposal of the hon’ble Chairman, Lok Sabha Committee on MPLADS for making provision in the Guidelines on MPLADS. The Committee approve the proposal and recommend that the ceiling should for construction of building of Lion’s Club/Rotary Clubs subject to a ceiling of Rs. 5 be raised to Rs. 10 lakh by making an amendment by adding Item No. 26(ii) in the Illustrative List of works that can be taken up under MPLADS Appendix I to read as follows:-

“26(ii) Construction of Lion’s Club/Rotary Clubs subject to a ceiling of Rs. 10 lakh.”

Reply of the Government

The proposal alongwith the recommendation of the Lok Sabha Committee on MPLADS has been forwarded to the Rajya Sabha Committee on MPLADS. Further action will be taken on receipt of recommendation of the Rajya Sabha Committee.

Recommendation (SI. No.22, Para 10.3)

The Committee note the proposal of hon’ble Member (Rajya Sabha) regarding utilisation of unspent money of Rajya Sabha Ex-MPs to the successor Rajya Sabha MPs under MPLADS. The Committee feel that as the matter more pertinently relate to Rajya Sabha MPs,

therefore, the Committee on MPLADS (Rajya Sabha) might first make their recommendation on this subject before this Committee examine the matter.

Reply of the Government

The matter is pending before the Rajya Sabha Committee on MPLADS. As desired by the Lok Sabha Committee on MPLADS, the recommendation of the Rajya Sabha Committee will be forwarded to Lok Sabha Committee on its receipt.

Recommendation (SI. No.23, Para 11.2)

The Committee peruse Para 2.1 of the Guidelines on MPLADS relating to the aspect of identification of an Agency through which a particular work was to be executed under MPLADS. The Committee are of the opinion that Para 2.1 of the Guidelines on MPLADS was not clear as to who was the final authority – Member of Parliament or District Collector – to decide about the agency through which a particular work was to be executed under MPLADS. The Committee, therefore, recommend that the Ministry of Statistics and Programme Implementation should make it clear and issue necessary instructions in this regard without any delay. The Committee feel that Member being representatives of the Public should have the discretion in the identification of agency through which a particular work was to be executed under MPLADS after all his discretion was limited only to a Government Agency of the State Government.

Reply of the Government

The proposal alongwith the recommendation of the Lok Sabha Committee on MPLADS has been forwarded to the Rajya Sabha Committee on MPLADS. Further action will be taken on receipt of recommendation of the Rajya Sabha Committee.

Recommendation (SI. No.25, Para 13.3)

The Committee peruse the suggestion of the hon'ble Chairman, Lok Sabha Committee on MPLADS for inclusion of MPLADS in the curricula of training programmes for IAS Probationers/Officers for effective implementation of MPLADS. The Committee while approving the suggestion recommend that to enable effective implementation of MPLAD Scheme, there was a need to have emphasis on the Scheme in the regular training programmes, being conducted for IAS Officers from time to time.

The Committee also desire that the following action plan should be recommended to the Government, in this regard :-

“(i) Firstly in the induction training of IAS Probationers at Lal Bahadur Shastri National Academy of Administration, the curricula should inter alia include a comprehensive focus on MPLAD Scheme. This will enable the probationers who are to man the District in later part of their career, a sound orientation on the Scheme.

(ii) Management Development Programmes should also cover inter alia the MPLAD Scheme to enable in service IAS Officers to get updated on the operation of the Scheme from time to time.

(iii) Besides, special programmes on execution of MPLAD Scheme should be designed for IAS Officers up to Senior Administrative Grade level and it should be compulsory for in service officers to be nominated in these courses once in three years. A record of such trainings attended should be kept in his service records.”

Reply of the Government

The proposal alongwith the recommendation of the Lok Sabha Committee on MPLADS has been forwarded to the Rajya Sabha Committee on MPLADS. Further action will be taken

on receipt of recommendation of the Rajya Sabha Committee.

Dr. BOLLA BULLI RAMAIAH

Chairman, Committee on Members of Parliament Local Area Development Scheme

New Delhi

12 December, 2001 / 21 Agrahayana, 1923(S)